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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Tri

C.P No. 232/(MAH)/2017 M.A. No. 679/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: X10 Capital Pte. Ltd. V/s.

Karan Bhatia & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Abhishek Wingh Adv. for Petritioner.

ARshay Doctor

Ilb Desai I Diwansi

For Respondent No.1

ORDER

MA 679/2017 in CP No.232/241-242/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel and basing on the Settlement Agreement entered into between the parties, this Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-M. K. SHRAWAT Member (Judicial)